

**Central Administrative Tribunal
Madras Bench**

OA 310/01583/2018

Dated Friday the 30th day of November Two Thousand Eighteen

P R E S E N T

Hon'ble Mr. T. Jacob, Member (A)

V. Parasuraman
2016-A-Type, 3rd Main Road, MMDA
Mathur, Manali, Chennai – 68. Applicant

By Advocate M/s. S. Kala

Vs.

1. Union of India
Rep. by General Manager
Southern Railway, Park Town
Chennai – 600 209.
2. The Deputy Chief Material Manager
General Store Depot
Southern Railway
Ayyanavaram, Chennai – 23.
3. The Senior Divisional Personnel Officer
Southern Railway
Madras Division, Chennai.

.... Respondents

By Advocate Mr. P. Srinivasan

ORAL ORDER

Pronounced by Hon'ble Mr. T. Jacob, Member(A)

Heard. The applicant has filed this OA under Section 19 of the Administrative Tribunals Act, 1985 seeking the following reliefs:

- “a. To declare that 50% services of the applicant from the date of entry into Railway, (12/07/1990 to 11/10/2001) as Commission Bearer shall be reckoned for all service benefits including pensionary benefits and MACP, arrears thereto
- b. To direct the respondents to re-determine the service benefits in accordance with prayer (a) and
- c. Grant such further and other reliefs as the nature and circumstance of the case may require.”

2. It is submitted that the applicant made Annexure A3 representation to the respondents on 17.01.2018 for reckoning his Commission Bearer services for all service benefits including pension, ACP and MACP which is still pending with the respondents for consideration.

3. Learned counsel for the applicant would submit that the applicant would be satisfied if the respondents are directed to consider his Annexure A3 representation dt. 17.01.2018 within a time frame stipulated by this Tribunal.

4. Mr. P. Srinivasan takes notice for the respondents.

5. Keeping in view the limited prayer of the applicant and without going into the

substantive merits of the case, the OA is disposed of at the admission stage with a direction to the respondents to consider Annexure A3 representation of the applicant dated 17.01.2018 in accordance with law and pass a reasoned and speaking order within a period of three months from the date of receipt of copy of this order.

(T. Jacob)
Member(A)
30.11.2018

AS